

624

BOOK NO 01
SR. NO. 954
DATE 09-08-2024

Sunil S. Rathod
SUNIL S. RATHOD
NOTARY
GOVT. OF INDIA

9 AUG 2024

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

EXECUTION APPLICATION No. 1 OF 2024
IN
ORIGINAL APPLICATION NO.216 OF 2023 (WZ)

IN THE MATTER OF:

HASMUKHBHAI BECHARBHAI PARMAR ...APPLICANT

VERSUS

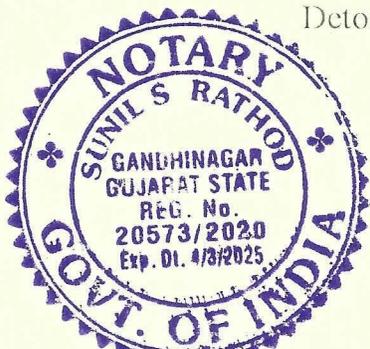
DETOX & ORS ... RESPONDENTS

AFFIDAVIT ON BEHALF OF RESPONDENT NO.2 –
GUJARAT POLLUTION CONTROL BOARD

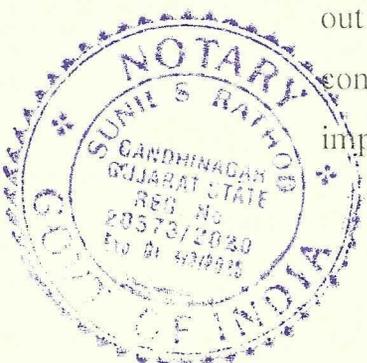
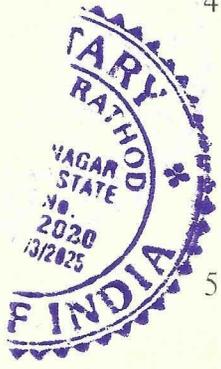
I, Arun Gulabbhai Patel, adult, having my office at Gandhinagar, do hereby solemnly affirm and state an oath as under:

1. I am presently serving as Environment Engineer with Gujarat Pollution Control Board. I have perused the record pertaining to the case available in my office and am conversant with the facts of the case. I am authorized to swear the present affidavit on behalf of the Gujarat Pollution Control Board and am otherwise competent to make the present affidavit.
2. The present application has been filed complaining of non-compliance with the directions issued by this Hon'ble Court in its order dated 23.01.2023 passed in Original Application No. 109 of 2022.
3. Independently, the applicant has complained in the present application about Detox India Private Limited as not being compliant and causing pollution.

Aravind



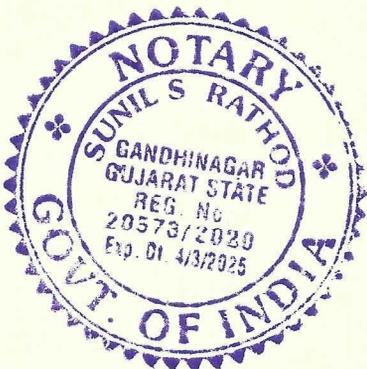
4. Detox India Private Limited is common effluent treatment facility (CETP), possessing Consolidated Consent & Authorization (CC&A) dated 15.09.2021 granted by the Board, as amended on 18.10.2021 and 2.06.2023, and valid up to 29.03.2026.
5. Inspection of the facility was carried out on 04.06.2023, 25.06.2023, 26.06.2023, 29.06.2023, 01.07.2023 and 18.07.2023 by officials of the Gujarat Pollution Control Board. During these visits, contaminated wastewater was found outside the main gate of the factory premises. Certain other deficiencies were also found in the operation of the unit, which had caused or had the potential to cause pollution. Hence, a direction was issued by the Board to the unit for stopping operation of plant. A copy of the closure direction dated 11.08.2023 is annexed herewith and marked as Annexure-1.
6. The unit reported complying with the directions given by the Board and remedying all the deficiencies pointed out by the Board. A visit was made by the officials of the Board on 31.08.2023. The compliances reported by the unit were verified and found to be sufficient. Therefore, the closure direction was revoked subject to certain conditions. A copy of order dated 20.09.2023 revoking the closure is annexed herewith and marked as Annexure-2.
7. Environmental damage compensation was assessed at Rs. 25.80 laes. and the said amount came to be paid by the unit.
8. The unit was inspected on 21.11.2023 by officials of the Central Pollution Control Board. They noticed certain non-compliances and accordingly directions were issued to the State Pollution Control Board for taking appropriate action. Basis thereof, the State Pollution Control Board issued directions to unit for making necessary compliance on 30/04/2024. A copy of the directions dated 30.04.2024 is annexed herewith and marked as Annexure-3.
9. As non-compliance was observed by the Board during inspections carried out on 19.05.2024 and 29.05.2024, specifically as regards seepage of contaminated effluent outside unit premises, closure direction was re-implemented and the unit was directed to stop the operation of plant. A copy



always...

of the closure order dated 01.06.2024 is annexed herewith and marked as Annexure-4.

10. The Board forfeited the bank guarantee of Rs. 10 lacs furnished by the unit for above observed non-compliances.
11. The unit informed having taken sufficient measures to cure the defects and deficiencies, and gave undertaking dated 18.06.2024 and 24.06.2024 to ensure compliance of the directions issued by the Board as also strictly adhere to the conditions specified in the Consolidated Consent and Authorization. Inspection was carried out on 19.06.2024. Being satisfied with the steps taken by the unit and the measures intended to be implemented by the unit for ensuring that there is no causation of pollution, the closure direction has been revoked by order dated 26.06.2024 for 03 months, subject to compliance of specified conditions by the unit. A copy of the temporary revocation order dated 26.06.2024 is annexed herewith and marked as Annexure-5.
12. The Board assessed environment damage compensation of Rs. 20 lacs, and the said amount has been deposited by the unit.
13. An inspection has been carried out on 02.08.2024 to verify compliance status of the unit as per directions of this Hon'ble Tribunal. During inspection, the unit was found in operation and found complying with the directions. No wastewater discharge/seepage was observed during the inspection. Further, the unit was found acting upon the long term action plan submitted by it. A copy of the report of inspection carried out on 02.08.2024 is annexed herewith and marked as Annexure-6.
14. The Board assures to continue regular monitoring of the unit, given its history of non-compliances, and ensure strict compliance with the prescribed conditions and directions issued by the Board. In the event the unit is found to be non-compliant, necessary action, including direction for closure, shall be taken by the Board.



Chawal

DEPONENT

Verified at Gandhinagar on this 9th day of August, 2024 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.

[Handwritten Signature]

DEPONENT



**SOLEMNLY AFFIRMED
SIGNED BEFORE ME**

[Handwritten Signature]
**SUNIL S. RATHOD
NOTARY
GOVT. OF INDIA**

9 AUG 2024



628 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE WATER ACT] AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant at **Plot No: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH.**

AND WHEREAS Gujarat Pollution Control Board has granted you consent under the provisions of water Act-1974 by its Consent Order No. H -126054 valid up to 29/03/2026 for operation of your common facility for treatment and disposal of waste water received through various industries (using spray dryer, MEE and ETPs) with various conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on **04/06/2023, 25/06/2023, 26/06/2023, 29/06/2023, 01/07/2023 & 18/07/2023** under section-23 of the Water Act by the authorized officer of the Board it has been noticed that:

1. Unit is inspected w.r.t complaint regarding colored wastewater lying near M/s Detox India Pvt. Ltd on 04/06/2023 and during inspection near the unit area is observed contaminated brown colored waste water ponding lying.
2. Contaminated wastewater is found @ 100 x 3 meter area outside to main gate of the unit & there is no GIDC storm water drain near the catchment.
3. One contaminated waste water sample is collected from ponding lying outside the premises and analysis report of the sample shows parameter SS: 792 mg/l, COD: 3268 mg/l, BOD: 686 mg/l, O & G: 0.8 mg/l, Sulphide: 10 mg/l, NH₃-N: 12.32 mg/l, Chloride: 5850 mg/l, Sulphate: 1776 mg/l.
4. During inspection, same colored patches observed near main gate within premises which was washed out from the main gate of the unit due to rain falling in early morning and same colored w/w is observed in unit storm water drain near ETP & spray dryer area and @ 10 nos sludge bags are found lying near storm water drain of ETP area in which seepages observed from this bags.
5. During inspection due to rain falling most of the internal storm water drains are found filled with contaminated brown colored w/w within premises.
6. Unit is inspected on 25/06/2023 with specific reference of contaminated water flowing in to GIDC storm water drain during rainy time and it is observed that brown colored contaminated rain water was flowing from storm water drain outlet of the unit leading to GIDC storm water drain ultimately to GIDC SWD near pumping station-C.
7. Unit has provided manual control valve at the final outlet of storm water drain of the unit to prevent contaminated waste water discharge from the unit premises

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Website : <https://gpcb.gujarat.gov.in>

Outward No: 120517/2023

- towards GIDC SWD and have provided motor pump for the lifting of contaminated waste water from collection pit provided at final outlet point of SWD of the unit to ETP. However, internal storm water drain of the unit is found full with contaminated water and provided motor pump is found not in operation and manual valve is found open.
8. Discharge of contaminated rainwater coming from open area of plant premises and leading to Storm water drain of the unit is observed going on from the final outlet of the SWD of the unit.
 9. One contaminated rain water sample is collected from the final outlet of storm water drain of the unit and analysis report shows parameter pH: 8.69, SS: 1860mg/l, COD: 2848 mg/l, BOD: 682 mg/l, NH3-N: 47.6 mg/l, Sulphide: 3.20 mg/l, Chloride: 3050 mg/l, Sulphate: 1609 mg/l, Phenolic compounds: 8.69 mg/l.
 10. Unit is visited on 26/06/2023 with reference to fish kill incidence and during inspection it is observed at upstream side of C pumping station brown colored effluent ponding is observed near GIDC storm water drain.
 11. It is also observed that w/w from these ponding is going into GIDC storm water drain. Various such ponding are observed nearby and flow in GIDC storm water drain is also observed. It is found that these effluent ponding are created from Hazardous waste trucks standing near GIDC storm water drain. Left over material in these trucks contaminated the rain water and created effluent ponding near the trucks and which leads to GIDC storm water drain. Person contacted in unit has confirmed that all the hazardous waste trucks are used by them for transferring their waste to Safe Enviro TSDF site at Magnad Jambusar.
 12. Analysis Report of the waste water sample collected from ponding near Hazardous waste truck no GJ12 Z 1923 located near GIDC SWD shows parameter pH: 8.55, SS: 1212 mg/l, COD: 10125 mg/l, BOD: 2123 mg/l, NH3-N: 16.8 mg/l, Sulphide: 3.60 mg/l, Chloride: 23750 mg/l, Sulphate: 7033 mg/l, Phenolic compounds: 0.18 mg/l
 13. Unit is again visited on 29/06/2023 with reference to routine holiday monitoring in GIDC Ankleshwar area considering ongoing rain and brownish contaminated rain water runoff going outside unit premises through main gate of unit is observed, which goes to GIDC storm water drain outside the unit premises.
 14. The Contaminated rain water discharged from this unit first goes near C-pumping station from where it flows into Sarañpur khadi ultimately meeting River Amravati.
 15. Analysis report of the sample collected from contaminated rain water runoff going outside unit from near main gate of the unit shows parameter SS: 2450 mg/l, O & G: 1 mg/l, COD: 1900 mg/l, BOD: 435 mg/l, Sulphide: 6 mg/l, NH3-N: 9.52 mg/l, Sulphate: 290 mg/l, Chloride: 1900 mg/l
 16. During the inspection, rain water discharge point located on back side of unit near canteen is observed closed (rain had stopped recently) however contaminated rain water having brownish color is observed in the sump following the gate valve of internal storm water drain.



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

17. One sample of waste water from contaminated rain water accumulated at sump near final gate of SWD outlet of unit is collected and analysis report of the same shows parameter SS: 596 mg/l, O & G: 3 mg/l, COD: 1145 mg/l, BOD: 262 mg/l, Sulphide: 9.2 mg/l, NH₃-N: 10.08 mg/l, Sulphate: 1064 mg/l, Chloride: 2225mg/l, Phenolic compounds: 2.37 mg/l
18. Unit has provided recollection pump which was not in operation during inspection. Contaminated rain water accumulation near the SWD outlet area is also observed.
19. Unit has not furnished the CCTV recording during inspection for 2 hours (17:00 hrs to 19:00 hrs of 29.06.2023 - to check actual opening & closing of gate valve of internal SWD outlet).
20. Unit is again visited on 01/07/2023 with reference to routine round in GIDC Ankleshwar area considering heavy rain going on, rain water discharge point located on back side of unit near canteen is observed open and contaminated rain water having dark brown color and pH @ 7-8 on pH strip is observed discharge into GIDC storm water drain.
21. The discharge valve was full open and contaminated rain water discharge at heavy rate through provided pipeline (@ 1.5 ft dia) is going on.
22. Analysis report of the sample collected from contaminated rain water runoff from final storm water drain outlet point shows parameter pH: 8.12, SS: 644 mg/l, BOD: 276 mg/l, COD: 1218 mg/l, Sulphate: 735 mg/l, NH₃-N: 14.56 mg/l, Chloride: 1150 mg/l, Phenolic compounds: 1.26 mg/l.
23. Unit has provided recollection pump and online pH meter at same rain water discharge point. Online pH was showing 7.5 pH and recollection pump was not in operation.
24. During the inspection, contaminated rain water runoff (color - dark brown, pH - 7-8 on pH strip) also going outside premises through main gate of unit, which discharged to GIDC storm water drain which further leading near C-pumping station from where it was flowing into Sarangpur khadi followed by River Amravati
25. Analysis report of the sample collected from contaminated rain water runoff going outside premises through main gate of unit shows parameter O & G: 1 mg/l, SS: 2172 mg/l, BOD: 347 mg/l, COD: 1598 mg/l, Chloride: 600 mg/l, Sulphate: 350 mg/l, NH₃-N: 33.6 mg/l, Phenolic compounds: 0.19 mg/l.
26. Unit is visited on 18/07/2023 during routine monitoring in GIDC Ankleshwar having heavy rainfall and it is observed that brown colored contaminated rain water flowing from the main gate of the unit.
27. Analysis report of the sample collected from contaminated rain water runoff going outside unit from near main gate of the unit shows parameter COD: 1112 mg/l, BOD: 252 mg/l, Suspended Solids: 364 mg/l, Ammonical Nitrogen: 21.84 mg/l, Chloride: 1470 mg/l, Sulphate: 1108 mg/l, Phenolic compound: 0.57 mg/l.
28. It is observed that spray drying activity and MEE plant is found in operation. Unit has stored @ 350 MT of MEE salt / Spray drying salt in jumbo bags which are lying in open and due to heavy rain leachate generated from jumbo bags are

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leading to units storm water drain and also going on main road through main gate.

29. During inspection it is observed that that storm water drain outlet is found open and contaminated rain water is going into GIDC storm water drain at back side of the unit. It is also observed that the pump provided at SWD outlet to send back the effluent to ETP is found not in operation
30. Analysis report of the sample from storm water drain outlet shows parameter COD: 921 mg/l, BOD: 202 mg/l, Ammonical Nitrogen: 24.64 mg/l, SS: 332 mg/l, Chloride 1375 mg/l, Sulphate: 1002 mg/l, Phenolic compound: 1.63 mg/l.
31. Unit is not complying with CC&A condition 2.2 to maintain ZLD.
32. Unit has failed to take any precautions to stop discharge of contaminated waste water into storm water drain further leading near pumping station-C which flows into Sarangpurkhadi followed by Amravati River causing pollution in river.

AND WHEREAS the non-compliance as narrated above, observed in your industry is contributing to the pollution problem in Ankleshwar area.

AND WHEREAS on site written remarks were given during inspections & directed to comply within stipulated time period. However, you have submitted reply on 21/07/2023, 01/08/2023 & 09/08/2023 which is not acceptable as your industry is found discharging contaminated effluent frequently on 04/06/2023, 25/06/2023, 26/06/2023, 29/06/2023, 01/07/2023 & 18/07/2023 which is ultimately polluting Amravati River.

UNDER THE CIRCUMSTANCES, as directed, I Arun G. Patel, Environment Engineer, Gujarat Pollution Control board issue the direction under Section 33(A) of the Water Act - 1974 as under:

1. To prohibit the manufacturing activity on **15th day** at **Plot No: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH.**
2. To stop operation of D.G. set and CPP on 15th day (if any).
3. To close the operation of your industrial plant on the above mentioned site on 15th day.
4. To direct the concerned authority to stop supply of electricity and water on 15th day.
5. This order will be effective with **15th day.**
6. To submit Bank Guarantee of Rs. 10 Lac for compliance assurance at the time of revocation.
7. **Interim Environment Damage Compensation (EDC) may be decided and communicated by board later on. Unit shall pay interim EDC as and when communicated by board at the time of revocation.**



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

IF the above direction is not complied on 15th day, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

IF any person aggrieved by aforesaid direction, you may file an appeal under Section 33-B of the Water (Prevention and Control of Pollution) Act, 1974 before National Green Tribunal within thirty days from the date of this order.

This letter is issued with the approval of the competent authority.

For and on behalf of
Gujarat Pollution Control Board

Arjun G. Patel
11/08/2023
(Arun G. Patel)
ENVIRONMENT ENGINEER

NO: GPCB/ANK/CCA-1360(10)/ID-32798/

Dated: /08/2023

Issued to:

✓ M/s. DETOX INDIA PRIVATE LIMITED
PLOT NO: 7921-22-23,
GIDC ESTATE ANKLESHWAR,
DIST: BHARUCH, GUJARAT.

COPY TO:

1. The Dy. Engineer (O&M)

Dakshin Gujarat Vij Company Ltd (DGVCL),
GIDC Sub-Division, DGVCL,
Plot No. U/4/2, opp: GIDC Police Station,
GIDC Ankleshwar, Dist. Bharuch.....

I am directed to request you to disconnect supply of **ELECTRICITY** (except single phase) with **15th day effect** from the date of issue of this order to the industrial plant of M/s. DETOX INDIA PRIVATE LIMITED, PLOT NO: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST. BHARUCH & intimate to us accordingly.

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2. The Chief Officer

Ankleshwar Notified Area
Plot No.618/619,
GIDC Ankleshwar,
Dist: Bharuch

I am directed to request you to disconnect supply of **WATER** with 15th day effect from the date of issue of this order to the industrial plant of M/s. DETOX INDIA PRIVATE LIMITED, PLOT NO: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH & intimate to us accordingly.

3. Regional Officer

Gujarat pollution Control Board,
Regional Office,
Ankleshwar..... to follow up for compliance of this direction & send IR/AR.

For and on behalf of
Gujarat Pollution Control Board

Arunk
11/08/2023
(Arun G. Patel)

ENVIRONMENT ENGINEER

Outward No:750656,11/08/2023



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PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

BY R.P.A.D

STAY OVER DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

Whereas you are having an industrial plant situated at **PLOT NO: 7921-22-23, GIDC ANKLESHWAR, DIST.BHARUCH**, Gujarat.

AND WHEREAS GPCB has issued closure direction under Section-33 A of the Water Act-1974 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 for the reasons stated therein.

AND WHEREAS your Water supply and electricity supply disconnected on dated: 28/08/2023.

AND WHEREAS you have submitted undertaking dated 24/08/2023 & 28/08/2023 ensuring that you have complied directions issued to you by the Board and also will comply CCA conditions.

AND WHEREAS you have submitted long term and short term action plan for corrective measures to prevent any contaminated wastewater discharge outside unit premises.

AND WHEREAS you have submitted the Bank Guarantee of Rs. 10,00,000/- of ICICI Bank, valid up to 17/08/2024.

AND WHEREAS, you have paid Rs. 25,80,000/- (Rs. Twenty Five lacs eighty thousand) to the Board as an Interim Environmental Damage Compensation (EDC).

AND WHEREAS authorized officer of the board had visited your industry on **31/08/2023** and observed that:

1. During visit internal area of the unit as well as nearby outside area of the unit is observed clean and dry.
2. Unit has constructed plinth protection of wall to prevent seepages/leakage of contaminated water from the unit premises to outside of the unit premises.
3. Waste water ponding/lodging is not observed within unit premises as well as nearby outside of the unit.
4. All the storm water drains provided within unit premises are found clean and dry.
5. As per record made available unit has recollected total 265 Kl of contaminated water from the internal SWD. Out of this recollected contaminated water 125 KL of contaminated water transferred to underground w/w storage tank of MEE and

- remaining 140 KLD of contaminated water transferred to collection tank of ETP for further treatment and disposal.
6. During visit all the SWD within the unit premises as well as final collection pit of SWD provided near the final outlet of SWD is found clean & dry. During visit discharge of any kind of w/w is not observed from the outlet of SWD.
 7. Provided manual control valve at the final outlet of SWD is found closed as well as the final collection pit of SWD provided near the final outlet of SWD is found clean & dry during visit.
 8. During visit internal area of the unit is observed clean and dry hence no contaminated w/w is observed in open area within unit premises.
 9. The trucks are found parked within the unit premises and according to contacted person they have started manually brush cleaning of the Haz. Waste trucks for left over materials in trucks.
 10. W/w ponding is not observed near GIDC storm water drain at upstream of C-pumping station as well as during visit discharge of contaminated w/w patches are also not observed.
 11. During visit internal area of the unit as well as SWD of the unit is observed clean and dry & discharge of w/w from the main gate is not observed.
 12. During visit SWD near C-pumping station is found bottom level and pumping of water from the SWD to NCT pipe line is also found going on. Discharge of w/w from the SWD near C-Pumping station to natural drain leading to river Amravati is not observed.
 13. During visit all over the unit premises is found clean and dry, accumulation of contaminated water is not observed near the SWD.
 14. Unit has provided CCTV cameras at various locations of the unit premises, specifically at the main gate of the unit as well as at the final outlet of SWD.
 15. Online pH meter and recollection pump is provided at SWD outlet sump.
 16. During visit provided spray dryers and MEE plants are not in operation as power supply of the unit was disconnected by DGVCL. Unit is having covered permanent shed with roof sheet and RCC flooring and leachate collection system for the storage of MEE salt/Spray dryer salt and during visit @ 500 MT of MEE salt/Spray dryer salt is found stored in this storage area.
 17. Unit has also provided temporary storage shed with bamboos & tarpaulin sheet cover, RCC flooring and @ 1.5 feet height of dike wall (parapet wall) for storage of MEE salt/Spray dryer salt. previously stored 350 MT of MEE salt/Spray dryer salt in jumbo bags is now shifted in provided temporary storage shed as well as in constructed storage shed.
 18. During visit, any type of Haz. Waste is not observed stored in open land as well as leach out is also not observed from the stored Haz. Waste in storage sheds.
 19. Unit has submitted short term and long term time bound action plan for the corrective actions with reference to closer order.



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Under the circumstances, I, Arun G. Patel, Environment Engineer, Gujarat Pollution Control board is directed to revoke the closure direction issued vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 to satisfy GPCB regarding the functioning (Compliance) of closure direction issued to your industrial plant with following condition.

- Unit shall comply with CCA condition and maintain ZLD.
- Unit shall comply with time bound long term and short action plan submitted on 29/08/2023 and 08/09/2023 within stipulated timeline and submit progress report within 3 months to this Board.
- Contaminated waste water or any effluent shall not be mixed with storm water under any circumstances and disposal system for storm water shall be provided separately.
- Unit shall make all requisite facilities for the safe, adequate storage and management of generated hazardous and other wastes including impervious flooring, closed shed and leachate collection facilities as per the provision of HOWMR-2016 and system to channelize such leachate to in house treatment facility.
- Unit shall install OCEMS for parameter pH and TOC at final storm water drain discharge point within 3 months and connect with GPCB server.

Also the concerned authorities are hereby directed to **RECONNECT** the electricity supply and water supply **FOR THREE MONTHS** from the date of the issue of this order.

This letter is issued with the approval of the competent authority.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,

Wharal
20/09/2023
(Arun G. Patel)
ENVIRONMENT ENGINEER

No: GPCB/ANK/CCA-1360(11)/ID-32798/

Date: /09/2023

Issued to:

✓ M/s. DETOX INDIA PRIVATE LIMITED
PLOT NO: 7921-22-23,
GIDC ESTATE ANKLESHWAR,
DIST: BHARUCH, GUJARAT.

(P.T.O.)

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Website: <https://gpcb.gujarat.gov.in>

Copy to:

1. The Dy. Engineer (O&M)

Dakshin Gujarat Vij Company Ltd (DGVCL),
GIDC Sub-Division, DGVCL,
Plot No.U/4/2, opp: GIDC Police Station,
GIDC Ankleshwar, Dist. Bharuch

With a request to Re-connect the Electric supply of M/s. **DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23 GIDC ANKLESHWAR, Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

2. The Chief Officer

Ankleshwar Notified Area
Plot No.618/619,
GIDC Ankleshwar,
Dist: Bharuch.....

With a request to Re-connect the Water supply of M/s. **DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23, GIDC ANKLESHWAR Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

3. Regional Officer

Regional Office,
Gujarat pollution Control Board,
Ankleshwar.....

pls send fresh IR/AR with compliance of this direction in time limit.

**FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,**

Arun G. Patel
20/09/2023

**(Arun G. Patel)
ENVIRONMENT ENGINEER**

Outward No: 753679, 20/09/2023



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.
DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AND UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE "WATER ACT") AS AMENDED FROM TIME TO TIME

WHEREAS you are having Common Environment Facility at **Plot No: 7921-22-23, GIDC ANKLESHWAR, DIST.BHARUCH.**

AND WHEREAS you are having CCA No.H-126054 valid up to 29/03/2026.

AND WHEREAS CPCB official have monitored your industry on 21/11/2023 and following major observation were made:

- 1) The CETP facility has not installed online continuous effluent monitoring system (OCEMS) for monitoring quality parameters of its effluent as the CETP ensures Zero Liquid Discharge as per the CCA condition.
- 2) During visit, it was observed that effluent from the walls of over ground tanks was oozing out at many locations. Thus, it is envisaged that prolong storage of varied concentration of effluent in underground tanks may also have resulted in such condition which may results in ground water contamination.
- 3) Hazardous waste management was observed unsatisfactory. The facility has stored hazardous waste (approx. 3000 MT) at many locations and leachate from stored hazardous waste was found accumulated, spread in the nearby area and approach the road inside the premises.
- 4) The effluent is being managed by the way of direct spray drying, stripping followed by MEE and ATFD etc. However, the Handling and management of sludge in ATFD section was observed unsatisfactory due to the spread of highly concentrated sludge on drains and the approach road.
- 5) The colored effluent was stored in dykes of chemical storage tanks which was highly concentrated and acidic in nature.
- 6) The OCEMS attached to the Boiler was found operational. However, the gas used for remote calibration was found out of valid date of calibration. Analysis of boiler stack revealed that NOx concentration exceeds the emission standards set by GPCB, even when the boiler was operating at 50% capacity. It was also observed that the facility has not provided an alkali scrubber as required by the CCA condition
- 7) Dense, odorous fumes emitting from the storage area of the spray dryer salt were observed, causing eye irritation. It is suspected that the mixture of incompatible effluent, combined with the spray drying process, is resulting in the release of fumes containing volatile organic compounds (VOCs), phenolic compounds, and other substances.
- 8) Fugitive emissions from coal storage resulting from coal handling were observed. The coal handling area need improvement in terms of sprinkling system to mitigate the fugitive dust emission.

AND WHEREAS the non-compliance as narrated above, observed in your industry is contributing to the pollution problem in Ankleshwar area.

UNDER THE CIRCUMSTANCES, as directed, I Arun G. Patel, Environment Engineer, Gujarat Pollution Control board issue the direction under Section 31-A of the Air Act – 1981 and section 33-A of the Water Act-1974 as under:

1. To check the structural stability of raw waste water storage tanks and to take necessary steps for revamping and inner lining of all storage tanks and to submit action plan for phase wise dismantling of underground storage tanks as it may have potential of ground water contamination. To submit preliminary site assessment report in line with CPCB's guideline to assess ground water quality by institute of national repute within 03 months.
2. To dispose the stored quantity of the hazardous waste/sludge as per the CCA condition and to submit records of the disposal.
3. To ensure adequate arrangement to keep the hazardous waste/sludge in a designated & properly constructed storage area/shed and regular disposal of hazardous waste generated as per CCA condition.
4. To collect and treat the accumulated high COD and acidic wastewater from the chemical storage dykes, and dispose it in the existing ZLD CETP.
5. To provide alkali scrubbers with boiler, as per the required CCA condition and to calibrate the OCEMS analyzers attached to the boiler for monitoring SO_x, NO_x, and PM at regular interval.
6. To investigate the reason of fumes from spray dried salt and take necessary steps to control such emission of smoke from spray dryer salt.
7. To install PTZ Camera and flow meter with its connectivity to CPCB and SPCB server considering waste water management through Zero Liquid Discharge
8. To provide the mitigation measures to control the fugitive dust emission from coal storage shed.
9. Interim Environment Damage Compensation (EDC) may be decided and communicated by the Board later on. Unit shall pay interim EDC as and when communicated by the Board at the time of revocation through XGN portal.

IF the above direction is not complied within 10 days, you are liable for prosecution under Section 37 of the Air (Prevention and Control of Pollution) Act-1981 and Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

IF any person aggrieved by the aforesaid direction, you may file an appeal under Section 31 of the Air (Prevention and Control of Pollution) Act, 1981 and section 33-B of the Water (Prevention and Control of Pollution) Act, 1974 before Appellate Authority (Forests & Environment Department, Government of Gujarat) within thirty days from the date of this order.

This letter is issued with the approval of the competent authority.

**For and on behalf of
Gujarat Pollution Control Board**

Arun G. Patel
30.04.2024
(Arun G. Patel)

ENVIRONMENT ENGINEER



640 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

NO: GPCB/ANK/CCA-1360(11)/ID-32798/

Dated: /04/2024

✓ Issued to:

M/s. DETOX INDIA PVT. LTD.
PLOT NO: 7921-22-23,
GIDC ANKLESHWAR,
Dist: BHARUCH.

COPY TO:

- **Regional Officer**
Gujarat pollution Control Board,
Regional Office,
Ankleshwar..... to follow up for compliance of this direction.

Outward No: 809942, 30/04/2024



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE WATER ACT] AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant at **Plot No: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH.**

AND WHEREAS Gujarat Pollution Control Board has granted you consent under the provisions of water Act-1974 by its Consent Order No. H -126054 valid up to 29/03/2026 for operation of your common facility for treatment and disposal of waste water received through various industries (using spray dryer, MEE and ETPs) with various conditions mentioned therein.

AND WHEREAS this Board has issued Closure Direction under Section-33 A of the Water Act-1974 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 for the reasons stated there in, which was revoked on dated: 20/09/2023 and 15/03/2024 for 3 months.

AND WHEREAS this Board has issued Notice of direction under Section-33 A of the Water Act-1974 on 30/12/2023 for various non-compliances observed during inspection on 21/11/2023.

AND WHEREAS CPCB officials have inspected your industry on 21/11/2023 and has issued Direction to this Board under section 18(1)(b) of Water Act-1974 and 18(1)(b) of Air Act-1981 regarding non-compliance status of your common facility on 04/04/2024.

AND WHEREAS based on above non-compliances observed by CPCB and Direction issued by CPCB on 04/04/2024, this Board has issued Directions your industry under section 33-A of Water Act and section 31-A of Air Act for compliance of various points within stipulated time limit on 30/04/2024.

AND WHEREAS during the inspection of your industrial plant on 19/05/2024 & 29/05/2024 it has been noticed that earlier observed non-compliances are still not complied with.

AND WHEREAS during the inspection of your industrial plant on 19/05/2024 & 29/05/2024 under section-23 of the Water Act by the authorized officer of the Board and following observations are made:

1. Unit was inspected on 19/05/2024 with reference to telephonic complaint regarding seepage occurring from boundary wall of this unit and during inspection minor seepages from back side boundary wall of the unit are observed.
2. During inspection it is observed that carpet washing-cleaning activity is done in open near this boundary wall where underground minor seepages are observed from outside. Patches of waste water are observed in this area. During inspection it is observed that due to such seepages the soil adjacent to the unit back side boundary wall outside unit premises may have also been contaminated. Written instructions were issued to properly check that no seepage from internal storm water drains shall occur and to collect and dispose such contaminated soil accumulated behind their unit premises and submit compliance.
3. However, Unit is again inspected on 29/05/2024 with reference to telephonic complaint regarding seepage occurring from boundary wall of the unit and seepages from back side boundary wall of the unit are observed and this waste water is observed accumulating in open area outside unit premises. During inspection approx. 50-100 liters of seepage waste water is observed accumulated near boundary wall of the unit, outside unit premises.
4. Analysis report of the sample collected from small ponding near the boundary wall of unit (outside premises) downstream side shows parameter pH: 7.02, SS: 218 mg/l, COD: 714 mg/l, NH₃-N: 12.88 mg/l.
5. Unit has not taken any concrete action w.r.t earlier written instructions given on 19/05/2024.
6. During inspection as per details furnished stock of @ 3000 MT of hazardous waste is observed in hazardous waste storage area. It is observed that white smoke is emitting from heaps of hazardous waste stored in hazardous waste storage area and is spreading within unit premises.
7. Housekeeping in hazardous waste storage area and internal roads near the same is found poor due to hazardous waste vehicle movements.
8. During inspection of hazardous waste storage area, it is observed that the leachate collection pit of hazardous waste storage area is also completely filled.
9. Unit is not complying with CC&A conditions.

AND WHEREAS the non-compliance as narrated above, observed in your industry is contributing to the pollution problem in Ankleshwar area.

AND WHEREAS the inspecting officers had issued written remarks for the observed violation for the immediate compliances and also as a part of chance of hearing on the ground of natural justice before taking stringent actions. You had been agreed upon observations of the officers. Compliance report not received from you within time limit.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

AND WHEREAS Regional Office has issued a letter to prevent any type of discharge into GIDC storm water drain outside unit premises dated: 29/09/2023.

AND WHEREAS the non-compliance found during the visit seems severe and has potential to damage environment adversely.

AND WHEREAS in line of Hon'ble NGT Orders in the matter of OA no. 593 of 2017 and others, Central Pollution Control Board has framed methodology for levying of Environment Damage Compensation (EDC). Your case is liable for levying EDC under the criteria (a) of the said methodology i.e Discharges in violation of consent conditions, mainly prescribed standards / consent limits. Environment Damage Compensation shall be assessed as per formula $EDC = PI \times N \times R \times S \times LF$. wherein PI= pollution index = 80 for red category industry, N= Number of days of violation took place i.e. Starting date of inspection based on which direction issued or the due date of directions & Ending to the date of inspection of compliance verification or date of power disconnection whichever is earlier, R is Rupees factor as 250, S is scale of industry- 1.5 for Large scale, Lf is location factor 1 for your case. Final assessment of EDC shall be maximum of (i) formula based on N, (ii) amount of applicable BG as per the BG scheme and (iii) Rs. 5000 x Number of days of violation took place.

UNDER THE CIRCUMSTANCES, as directed, I M.R. Macwana, Sr. Environment Engineer, Gujarat Pollution Control Board **re-implement** the direction under Section 33(A) of the Water Act - 1974 as under:

1. To prohibit the manufacturing activity on **immediately** at Plot No: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH.
2. To stop operation of D.G. set and CPP (if any) with immediate effect.
3. To close the operation of your industrial plant on the above mentioned site with immediate effect.
4. To direct the concerned authority to stop supply of electricity and water with immediate effect.
5. This order will be effective with **immediate effect**.
6. To Submit Bank Guarantee of Rs. 25,00,000/- of scheduled bank claimable within Gujarat State for compliance assurance at the time of revocation.
7. To deposit interim Environment Damage Compensation amount as and when decided by Board through online XGN portal at the time of revocation. Separate communication shall be done in this regard.

IF the above direction is not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

If you are aggrieved by the aforesaid direction, you may file appeal under section 33-B of the Water (Prevention and Control of Pollution) Act, 1974 before National Green Tribunal within thirty days from the date of this order.

This letter is issued with the approval of the competent authority.

For and on behalf of
Gujarat Pollution Control Board



(M.R. Macwana)
Sr. ENVIRONMENT ENGINEER

Note: If it is necessary to complete the safety related work or to close down industrial activity safely in order to avoid any further pollution or safety hazard (accident), unit shall have to take proper preventive measures by bringing work in process material to stable condition and then stop plant within maximum 48 hours. Officers of DGVCL are requested to allow time for shut down process accordingly.

NO: GPCB/ANK/CCA-1360(10)/ID-32798/

Dated: /06/2024

Issued to:

✓ M/s. DETOX INDIA PRIVATE LIMITED

PLOT NO: 7921-22-23,

GIDC ESTATE ANKLESHWAR,

DIST: BHARUCH, GUJARAT.

COPY TO:

1. The Dy. Engineer (O&M)

Dakshin Gujarat Vij Company Ltd (DGVCL),

GIDC Sub-Division, DGVCL,

Plot No. U/4/2, opp: GIDC Police Station,

GIDC Ankleshwar, Dist. Bharuch.....

I am directed to request you to disconnect supply of **ELECTRICITY** (except single phase) with **Immediate effect** from the date of issue of this order to the industrial plant of M/s. DETOX INDIA PRIVATE LIMITED, PLOT NO: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST. BHARUCH & intimate to us accordingly.

Outward No. 24/10/2024



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

2. The Chief Officer

Ankleshwar Notified Area

Plot No.618/619,

GIDC Ankleshwar,

Dist: Bharuch

I am directed to request you to disconnect supply of **WATER** with **Immediate effect** from the date of issue of this order to the industrial plant of **M/s. DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH & intimate to us accordingly.

3. Regional Officer

Gujarat pollution Control Board,

Regional Office,

Ankleshwar..... to follow up for compliance of this direction & send IR/AR.

For and on behalf of
Gujarat Pollution Control Board

(M.R. Macwana)

Sr. ENVIRONMENT ENGINEER

Outward No:812751, 01/06/2024



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

STAY OVER DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974. **BY R.P.A.D**

Whereas you are having an industrial plant situated at **PLOT NO: 7921-22-23, GIDC ANKLESHWAR, DIST.BHARUCH, Gujarat.**

AND WHEREAS GPCB has issued closure direction under Section-33 A of the Water Act-1974 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 for the reasons stated therein which was revoked on 20/09/2023 and 15/03/2024 for 3 months.

AND WHEREAS based on above non-compliances observed by CPCB and Direction issued by CPCB on 04/04/2024, this Board has issued Directions your industry under section 33-A of Water Act and section 31-A of Air Act for compliance of various points within stipulated time limit on 30/04/2024.

AND WHEREAS GPCB has re-implement closure direction under Section-33 A of the Water Act-1974 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/812751, dated 01/06/2024 for the reasons stated therein.

AND WHEREAS you have submitted undertaking dated 24/08/2023, 28/08/2023, 18/06/2024 and 24/06/2024 ensuring that you have complied directions issued to you by the Board and also will comply CCA conditions.

AND WHEREAS you have submitted long term and short term action plan and its progress on 14/06/2024 for corrective measures to prevent any contaminated wastewater discharge outside unit premises and you have appointed SVNIT as expert to assess structural stability of underground tanks, for leakage/ seepage issue, ground water survey etc.

AND WHEREAS you have submitted the Bank Guarantee of Rs. 25,00,000/- of ICICI Bank, valid up to 09/06/2025.

AND WHEREAS, you have paid Rs. 20,00,000/- (Rs. Twenty lacs only) to the Board as an Interim Environmental Damage Compensation (EDC).

AND WHEREAS authorized officer of the board had visited your industry on **19/06/2024** and observed that:

1. During inspection no live seepage is observed at back side as well as front side boundary wall area in excavated part. Unit has done filling of soil near boundary wall. Unit has done cementing work in boundary wall at back side excavated portion.

2. Unit has excavated approx. 60m length boundary wall area with depth of @ 5 ft behind the unit premises. Unit has done RCC work near boundary side near storm water drain outlet point (inside premises) in plantation space which is under progress some portion is done and also done RCC work in front side (internal side boundary wall portion).
3. Unit has done water proofing work & bitumen color coating in internal storm water drain. Seepage is not observed.
4. No any carpet washing activity observed near boundary wall area and in this area is found clean and dry. No live seepage observed back side the premises. Unit has send total @ 1002.99 MT of excavated contaminated soil to common TSDF from front as well as back side boundary wall.
5. During visit storm water drain outlet point is found closed. Unit has provided intermediate fix pump and pipeline system for re-collection of contaminated water from storm water drain to MEE/ SD feed tank or in Raw effluent collection tank.
6. Unit has excavated @ 2.5 to 3 ft depth at front side boundary wall almost all length except main gate side parking space which is RCC covered (@ 25 - 30m) and total 60m length boundary wall area with depth of @ 5 ft behind the unit premises.
7. Unit has appointed structural & Environmental expert from SVNIT Surat for leakage/ seepage issue, GW survey etc. work. Preliminary report of SVNIT is submitted with revocation application.
8. Unit has emptied permanent hazardous waste storage area and also removed temporary hazardous waste storage area and done RCC work in this space. Presently stock of haz. Waste (solid) within premises is nil. As details furnished, unit has disposed total 7378.40 MT of solid haz. Waste during period of 1st may to 31st may 2024 (MEE salt/ ETP sludge/ SD salt) to SEPL, Ecocare & Shesh Enviro Infra pvt ltd.
9. Housekeeping in hazardous waste storage area and internal road is found improved. Leachate collection pit in hazardous waste storage area is found empty.
10. During inspection, no wastewater discharge found from this unit. No any wastewater ponding found near main gate outside the premises. Unit has done RCC work in internal side boundary wall portion near main gate. During inspection no live seepage is observed at front side boundary wall area in excavated part.
11. Unit has provided fix system for re-collection of contaminated water from storm water drain outlet point. Unit has provided intermediate fix pump and pipeline system for re-collection of contaminated water from storm water drain to MEE/ SD feed tank or in Raw effluent collection tank.
12. There is no contaminated water puddle/ patches found observed outside the premises near main gate due to haz. Waste vehicle movement and no vehicle is found during visit in this area.
13. During visit, unit is found not in operation and power supply was disconnected on 04/06/2024 by DGVCL. No CCTV camera found in operation.



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Under the circumstances, I, Arun G. Patel, Environment Engineer, Gujarat Pollution Control board is directed to revoke the closure direction issued **dated 11/08/2023 and 01/06/2024** to satisfy GPCB regarding the functioning (Compliance) of closure direction issued to your industrial plant with following conditions:

- Unit shall comply CCA condition and Unit shall maintain ZLD.
- Unit shall comply with time bound long term and short action plan submitted on 29/08/2023 and 09/08/2023 within 3 months.
- Unit shall comply with Notarized undertaking dated: 18/06/2024 and 24/06/2024.
- Unit shall install OCEMS for parameter pH and TOC at final storm water drain discharge point within 3 months and connect with GPCB server.
- Unit shall install PTZ camera and flow meter on ETP outlet line (RO permeate line) which is reused/ sell to members units within 3 months and inform Board.
- Unit shall install online continuous effluent monitoring system (OCEMS) at final outlet of ETP within 3 months and inform Board.
- Unit shall take all precautionary measures and in no case any seepage shall occur from unit causing contamination in GIDC STORM WATER DRAIN or outside unit premises.
- Unit shall empty out all underground tanks as per suggestion of SVNIT experts and submit compliance of Direction dated: 30/04/2024.
- Unit shall operate on 50% capacity till underground tanks are assessed by SVNIT experts.
- Overall compliance monitoring shall be done by SVNIT during this trial revocation period for above conditions.

Also the concerned authorities are hereby directed to **RECONNECT** the electricity supply and water supply **FOR THREE MONTHS** from the date of the issue of this order.

This letter is issued with the approval of the competent authority.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,

Arun G. Patel
26.06.2024
(Arun G. Patel)
ENVIRONMENT ENGINEER

No: GPCB/ANK/CCA-1360(12)/ID-32798/

Date: /06/2024

Issued to:

✓ M/s. DETOX INDIA PRIVATE LIMITED
PLOT NO: 7921-22-23,
GIDC ESTATE ANKLESHWAR,
DIST: BHARUCH, GUJARAT.

Copy to:

1. The Dy. Engineer (O&M)

Dakshin Gujarat Vij Company Ltd (DGVCL),
GIDC Sub-Division, DGVCL,
Plot No.U/4/2, opp: GIDC Police Station,
GIDC Ankleshwar, Dist. Bharuch

With a request to Re-connect the Electric supply of M/s. **DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23 GIDC ANKLESHWAR, Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

2. The Chief Officer

Ankleshwar Notified Area
Plot No.618/619,
GIDC Ankleshwar,
Dist: Bharuch.....

With a request to Re-connect the Water supply of M/s. **DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23, GIDC ANKLESHWAR Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

3. Regional Officer

Regional Office,
Gujarat pollution Control Board,
Ankleshwar.....

pls send fresh IR/AR with compliance of this directions in time limit.

**FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,**

Arun G. Patel
26.06.2024
(Arun G. Patel)
ENVIRONMENT ENGINEER

Outward No:814573, 26/06/2024

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Gujarat Pollution Control Board
Regional Office, Ankleshwar

(Inspection Report)

| | |
|---------------------------------------|---|
| Name & address of industry | M/s. Detox India Pvt. Ltd., Plot no. 7921-22-23, GIDC Ankleshwar, Dist. Bharuch – PCB ID - 32798 |
| Date & time of inspection | 02.08.2024 – 11:00 hrs. onwards |
| Contacted Person | Mr. Dharmendra Chothani – G.M. |

Observations:

General: This unit is inspected with reference to Hon'ble NGT matter – Execution Application No. 01 of 2024 (WZ) (Earlier Original Application No.216 of 2023(WZ) and with reference to HO instructions to verify compliance status of the unit. During inspection unit is found in operation. Unit has obtained CCA (AWH-113467) and is valid up to 29/03/2026.

Air: Unit has provided Spray Dryer (2 nos.) attached with individual coal fired HAG and MCS, bag filter, ventury & rinsing scrubbers as APCMs. During inspection both HAG followed by both Spray Dryers with its respective APCMs are found in operation. pH of ventury & rinsing scrubber is observed @ 8 - 9 on pH strip. Unit has provided total 3 nos. of coal fired boilers (18.5 TPH and two nos. of 60 TPH) with individual ESP as APCMs. During inspection, one coal fired new boiler No. 3 (60 TPH) with respective APCM is found in operation. Unit is using lime dosing with coal as dry scrubber and during inspection lime dosing with coal is observed, however unit is instructed to furnish documentary details regarding lime dosing done with coal. Provided Online analyzer reading of boiler common stack is noted as PM-8.43 mg/Nm³, NO_x-1.2 ppm, SO₂-38.7 ppm. One flue gas emission sample is collected from common stack attached with coal fired two nos. of boilers (60 TPH each).

Water: Unit is receiving effluents from the member industries through tankers and collected w/w is pre-treated in primary ETP before feeding to MEE & spray dryer. Based on analysis report of received effluents, unit is directly sending high TDS containing effluent to spray dryer and low TDS & high COD containing effluent to MEE. Unit has provided dedicated storage tanks for MEE feed & spray dryer feed for the unloaded effluents from the tankers. Unit has provided ammonia/VOC stripper with all the 6 nos. of MEE plants. Unit has provided ETP consisting of P + S + T treatment units followed by RO plant and MVR for treatment of MEE condensate, cooling blow down & boiler blow down w/w. Generated sewage effluent is also treated in provide ETP. RO permeate is either reuse within premises or send to member units and RO reject is been send to MVR. During inspection one MEE, MVR, ETP and RO system is found in operation. Unit is having 16 u/g tanks (cap: 350 KL each) & 16 overhead tanks (cap: 450 KL each) for storage of effluent. At present out of 16 nos. of underground tanks unit has emptied 14 nos. of tanks and cleaning activity is being done. Unit has have given work order to SVNIT dated-09/07/2024 to inspect all the underground and above ground tanks for checking any leakages/seepages from the tanks. Following w/w samples are collected during inspection 1) w/w from spray dryer feed tank, 2) w/w sample from MEE feed tank and 3) RO permeate. Flow meter & PTZ camera is yet not installed at ZLD line hence they are instructed to install PTZ camera and connect it with

GPCB/CPCB servers. During inspection internal areas of the unit as well as nearby outside area of the unit are observed clean and dry. During the day before the inspection there was rain in Ankleshwar GIDC area and hence accumulation of rain runoff water is observed in internal storm water drains provided within unit premises, hence they are instructed to dispose the accumulated rain runoff water from the internal storm water drains. During inspection accumulated rain runoff water transfer from various collection pits provided in internal SWD to dedicated rain runoff storage above ground tank (450 KLD capacity) through fixed pumps and pipe lines system is observed going on. Provided manual control valve at the final outlet of storm water drain is found closed as well as the final collection pit of storm water drain (SWD) provided near the final outlet of SWD is found dry and discharge of any type of w/w from the unit is not observed during inspection. During inspection provided CCTV camera at main gate of the unit and at the final outlet of SWD is found not in operation hence they are instructed to make it operational immediately. Online pH meter and TOC meter is provided in collection pit of SWD outlet and during inspection readings are noted pH- 7.18, TOC-108.1 mg/l & COD-52.20 mg/l. The same is connected with GPCB server are unit has been instructed to carry out calibration of the OCEMS regularly and submit the records of the same.

Hazardous: Unit is having covered permanent shed with roof sheet, RCC flooring and leachate collection system for the storage of ETP sludge/MEE salt/Spray dryer salt and during inspection as per record 2714 MT of ETP sludge/MEE salt/ Spray dryer salt is found stored in this hazardous waste storage area. During inspection, any type of hazardous waste is not observed stored in open land or temporary shed and unit has provided leachate collection pit in sludge storage area with fixed pump and pipe line system for the transfer of w/w for treatment. As per record made available, unit has obtained membership of TSDF of BEIL Ankleshwar, SEPL Magnad, Bharuch, EIPL Surendranagar & SHESHI Saykha, Bharuch for disposal of landfill waste. @ 33 KL of stripper solvent is found stored in provided storage tank. As per record made available unit has lastly sent 30.84 MT of stripper solvent to M/s. Shyam Enterprise (15715), Ankleshwar vide manifest no. 2615293, dated-02/08/2024.

In continuation to the above compliances/status of earlier issued directions & its subsequent revocation orders are as follows:

Point wise compliance / status of closure direction dated-11/08/2023 are as below:

Point-1, 2, 3 & 4: During inspection internal areas of the unit as well as nearby outside area of the unit is observed clean and dry. Unit has constructed plinth protection of wall to prevent seepages/leakage of contaminated water from the unit premises to outside of the unit premises. Waste water ponding/lodging is not observed within unit premises as well as nearby outside of the unit hence w/w sample could not be collected.

Point-5 & 6: During the day before the inspection there was rain in Ankleshwar GIDC area and hence accumulation of rain runoff water is observed in internal storm water drains provided within unit premises, hence they are instructed to dispose the accumulated rain runoff water from the internal storm water drains. During inspection accumulated rain runoff water transfer from various collection

pits provided in internal SWD to dedicated rain runoff storage above ground tank (450 KLD capacity) through fixed pumps and pipe lines system is observed going on. During inspection discharge of any kind of waste water is not observed from the outlet of internal storm water drain.

Point-7, 8, 9, 16, 17, 20, 21, 22, 29 & 30: Provided manual control valve at the final outlet of storm water drain is found closed as well as the final collection pit of storm water drain (SWD) provided near the final outlet of SWD is found dry during inspection. During inspection internal areas of the unit are observed clean and dry hence no contaminated w/w is observed in open area within unit premises. During inspection discharge of any kind of w/w is not observed from the unit hence w/w sample could not be collected.

Point-10, 11 & 12: The trucks are found parked within the unit premises and according to contacted person they have started manually brush cleaning of the Haz. Waste trucks for left over materials in trucks. During the day before the inspection there was rain in Ankleshwar GIDC area and hence rain runoff water is observed in GIDC storm water drain near C-pumping station however during inspection discharge of w/w from the unit is not observed. During inspection transferring of accumulated rain runoff from the GIDC storm water drain to sump of C-pumping station through provided pumps are observed going on.

Point-13, 14, 15, 24, 25, 26 & 27: During inspection accumulated rain runoff water is observed in storm water drains provided within unit premises however discharge of w/w from the SWD outlet is not observed. Internal area of the unit is observed clean and dry & discharge of w/w from the main gate is not observed & contaminated w/w is not going to GIDC SWD near C-pumping station from this unit during inspection. During inspection rain runoff water is observed in GIDC storm water drain near C-pumping station and transferring of accumulated rain runoff from the GIDC storm water drain to sump of C-pumping station through provided pumps are observed going on.

Point-18: During inspection overall unit premises is found clean and dry, accumulation of contaminated water is not observed in open area near internal SWD.

Point-19: Unit has provided CCTV cameras at various locations of the unit premises, specifically at the main gate of the unit as well as at the final outlet of internal SWD. According to contacted person they have facility for CCTV footage storage backup for last 20 days however during inspection provided CCTV camera at main gate of the unit and at the final outlet of SWD is found not in operation hence they are instructed to make it operational immediately and inform this office.

Point-23: Online pH meter and TOC meter is provided in collection pit of SWD outlet and during inspection readings are noted pH- 7.18, TOC-108.1 mg/l & COD-52.20 mg/l. The same is connected with GPCB server are unit has been instructed to carry out calibration of the OCEMS regularly and submit the records of the same.

Point-28: During inspection provided both spray dryers with respective APCM and one MEE plant is in operation. Unit is having covered permanent shed with roof sheet and RCC flooring and leachate collection system for the storage of ETP sludge/MEE salt/Spray dryer salt and during inspection as per record 2714 MT of ETP sludge/MEE salt/ Spray dryer salt is found stored in this storage area. As per mentioned in previous report, unit has disposed off entire quantity of the stored Haz. Waste in temporary storage sheds to TSDF sites and they have removed provided all the temporary storage sheds which was reported in previous inspection report of GPCB. During inspection, any type of Haz. Waste is not observed stored in open land or temporary shed as well as leachate is also not observed going outside from the stored hazardous waste in storage shed. As per record made available, unit has obtained membership of TSDF of BEIL Ankleshwar, SEPL Magnad, Bharuch, EIPL Surendranagar & SHESHI Saykha, Bharuch for disposal of landfill waste.

Point-31: Unit is receiving effluents from the member industries through tankers and collected w/w is pre-treated in primary ETP before feeding to MEE & spray dryer. Based on analysis report of received effluents, unit is directly sending high TDS containing effluent to spray dryer and low TDS & high COD containing effluent to MEE. Unit has provided dedicated storage tanks for MEE feed & spray dryer feed for the unloaded effluents from the tankers. Unit has provided ammonia/VOC stripper with all the 6 nos. of MEE plants. Unit has provided ETP consisting of P + S + T treatment units followed by RO plant and MVR for treatment of MEE condensate, cooling blow down & boiler blow down w/w. Generated sewage effluent is also treated in provide ETP. RO permeate is either reuse within premises or send to member units and RO reject is been send to MVR. Spray dryer salt & MEE salt is send to TSDF site. During inspection discharge of w/w from the unit is not observed from the unit premises.

Point-32: Unit has submitted short term and long term time bound action plan for the corrective actions with reference to closure order.

Point wise compliance / status of trial revocation dated-20/09/2023 are as below:

Point-1: During inspection no discharge of waste water is observed from the unit. Unit has also submitted notarized undertaking dated 28.08.2023 mentioning unit shall follow all the conditions of CCA.

Point-2: Unit has submitted short term and long term time bound action plan on 29/08/2023 and 08/09/2023 for the corrective actions with reference to closure directions.

As per short term action plan:

- a. Unit has cleaned up all the internal SWD up to discharge point.
- b. Unit has done plinth PCC along the compound wall at plant gate and canteen area to prevent seepage of w/w.
- c. Pressure grouting is done in various locations where it was required.
- d. Temporary shed is removed as they have disposed off the stored haz. waste in bamboo tarpaulin sheds.
- e. Unit has replaced all the damaged roof sheets in MEE shed, Sludge storage shed, Spray dryer shed and coal storage area.

- f. Unit has provided bund walls at various locations at i.e. MEE & ATFD area, Sludge storage area, UG tank farm area to prevent seepage of waste water in to SWD.

As per long term action plan:

- a. Unit has obtained membership of TSDF of BEIL Ankleshwar, SEPL Magnad, Bharuch, EIPL Surendranagar & SHESHI Saykha, Bharuch for disposal of landfill waste.
- b. Out of 16 nos. of underground tanks unit has emptied 14 nos. of tanks. Unit has given work order to SVNIT dated-09/07/2024 to inspect the all underground and above ground tanks for leakages/seepages from the tanks.
- c. As informed, unit has identified the weak areas for water proofing plaster work and bitumen paint within internal SWD and they have provided water proofing plaster and bitumen paint within SWD where it was required.
- d. Unit has installed one CCTV camera at final discharge point of SWD. During inspection the same is not in operation hence they are instructed to make it operational.
- e. Unit has presently provided one above ground storage tank (450 KL) for the storage of contaminated rain water during monsoon season.
- f. Unit has provided leachate collection pit in sludge storage area with fixed pump and pipe line system for the transfer of w/w for treatment.
- g. Unit has provided covered shed for MEE feed tank.
- h. Unit has provided covered shed for PT filter press area.
- i. Unit has provided a drain with slope in ATFD area with collection pit and fixed pump & pipe line system for the transfer of w/w for treatment.
- j. Unit has constructed bund wall at unloading area to prevent contamination of rain water on road area.

Point-3: Unit has provided facilities for the adequate storage and management of generated hazardous and other wastes including impervious flooring, closed shed and leachate collection facilities as per the provision of HOWMR-2016 and system to channelize such leachate to in house treatment facility.

Point-4: Unit has installed OCEMS for parameter pH and TOC at final storm water drain discharge pit to ensure compliance norms of discharge and connected with GPCB server. Flow meter & PTZ camera is yet not installed at ZLD line hence they are instructed to install PTZ camera and connect it with GPCB/CPCB servers.

Point wise compliance / status of direction dated-30/04/2024 are as below:

Point-1: Unit has provided online TOC & pH meter at the final outlet of SWD with analyzer and connected with GPCB server.

Point-2: Unit is having 16 u/g tanks (cap: 350 KL each) & 16 overhead tanks (cap: 450 KL each) and they have given work order to SVNIT dated-09/07/2024 to inspect all the underground and above ground tanks for leakages/seepages from the tanks.

Point-3: Unit has provided covered permanent shed with roof sheet and RCC flooring and leachate collection system for the storage of ETP sludge/MEE

salt/Spray dryer salt and during inspection as per record 2714 MT of ETP sludge/MEE salt/ Spray dryer salt is found stored in this storage area.

Point-4: Unit has provided a drain with slope in ATFD area with collection pit and fixed pump & pipe line system for the transfer of w/w for treatment. During inspection improved housekeeping is observed within MEE & ATFD area.

Point-5: During inspection colorless & neutral rain water is found accumulated in chemical storage tank farm area.

Point-6: Unit has replaced the gas cylinder with gas having valid calibration certificate. Installation work for common flue gas desulphurization unit (scrubber system) with coal fired both boilers (60 TPH each) is observed going on hence they are instructed to complete the installation work for the same and make it operational.

Point-7: During inspection fume is not observed within sludge (ETP sludge/MEE salt/Spray dryer salt) storage area.

Point-8: Unit has provided water sprinklers in coal storage area and covered the conveyor belt to prevent fugitive dust emission.

Compliances of other points of this order are as bellow.

Point-1: Unit has given work order to SVNIT dated-09/07/2024 to inspect the structure stability of all underground and above ground tanks for leakages/seepages from the tanks. Unit has also carried out ground water analysis from the provided piezometric well at north east side and south east side of the unit by NABL approved laboratory of M/s. Pollucon Laboratory Pvt. Ltd. Surat.

Point-2: As per record unit has disposed the stored haz. Waste/sludge to various TSDF sites from where they have obtained membership and record of the same is submitted to HO on dated-15/05/2024.

Point-3: Unit has provided facilities for the adequate storage and management of generated hazardous and other wastes including impervious flooring, closed shed and leachate collection facilities as per the provision of HOWMR-2016 and system to channelize such leachate to in house treatment facility.

Point-4: As informed, they have immediately lifted the contaminated water from the chemical storage tank farm area and sent it to requisite treatment. During inspection colorless & neutral rain water is found accumulated in chemical storage tank farm area.

Point-5: Unit has provided lime dosing with coal (dry scrubber) and individual ESP as APCM with coal fired both boilers – 60 TPH each (boiler-2 & 3). During inspection lime dosing with coal is observed and one boiler (60 TPH) with provided ESP is found in operation. Unit has provided OCEMS with common stack attached to both boilers and during inspection reading is noted PM-8.43 mg/NM3 , NOx-1.2 ppm, SO2-38.7 ppm.

Point-6: As per unit's investigation release of fumes is due to non-compatibility of organic content in the feed received from the member industries and they have immediately sprinkled water on the fuming area. During inspection fume is not observed within sludge (ETP sludge/MEE salt/Spray dryer salt) storage area.

Point-7: Flow meter & PTZ camera is yet not installed at ZLD line hence they are instructed to install PTZ camera and connect it with GPCB/CPCB servers.

Point-8: Unit has provided water sprinklers in coal storage area and covered the conveyor belt to prevent fugitive dust emission.

Point-9: As per xgn record unit has paid Rs. 2000000/- (Twenty Lac) vide payment ID-539636 dated-25/06/2024.

Point wise compliance / status of closure direction dated-01/06/2024 are as below:

Point 1,3&4: During inspection seepage from the boundary wall to outside GIDC open storm water drain is not observed at back side as well as front side boundary wall area. Previously excavated pits are found filled with fresh soil. Unit has done cementing work in boundary wall at back side excavated portion. Unit has done RCC work near boundary side near SWD outlet point (inside premises). Unit has done water proofing work & bitumen color coating in internal SWD. Seepage from the boundary wall to outside GIDC open storm water drain is not observed so sample could not be collected.

Point 2: During inspection carpet washing activity is not observed near boundary wall area and this area is found clean and dry. No live seepage observed back side the premises during inspection. As per record, unit has sent total @ 1002.99 MT of excavated contaminated soil to common TSDF from front as well as back side boundary wall. Internal SWD drain is found filled with rain runoff water within premises due to rain fall, SWD outlet point is found closed. Unit has provided fix pump and pipeline system for re-collection of contaminated water from SWD to MEE/ SD feed tank or in Raw effluent collection tank. During inspection, lifting of rain runoff water from the various collection pits to treatment unit is observed going on.

Point 5: Unit has excavated @ 2.5 to 3 ft depth at front side boundary wall almost all length except main gate side parking space which is RCC covered (@ 25 – 30m) and total 60m length boundary wall area with depth of @ 5 ft behind the unit premises. Unit had sent excavated contaminated soil to (@ 1002.99 MT as per record furnished) TSDF site. Unit has appointed structural & Environmental expert from SVNIT Surat for leakage/ seepage issue and carried out GW survey through NABL approved laboratory.

Point 6 & 8: Unit has emptied & removed temporary hazardous waste storage area. As per record presently 2719 MT of haz. Waste (solid) stock is observed stored within provided storage area.

Point 7: Housekeeping in hazardous waste storage area and internal road is found improved.

Point 9: During inspection no discharge of waste water is observed from the unit. Unit has also submitted notarized undertaking dated 28.08.2023 mentioning unit shall follow all the conditions of CCA. However, unit is instructed to take all necessary steps to prevent contaminated runoff going outside the premises during monsoon season.

Point wise compliance/status of trial revocation order dated-26/06/2024 are as below:

Point-a: During inspection no discharge of waste water is observed from the unit. Unit has also submitted notarized undertaking dated 28.08.2023 mentioning unit shall follow all the conditions of CCA. However, unit is instructed to take all necessary steps to prevent contaminated runoff going outside the premises during monsoon season.

Point-b: Unit is majorly complying time bound short term and long term action plan as mentioned above in short term and long term action plan status point.

Point-c: Unit is instructed to regularly comply with notarized undertaking dated-18/06/2024 & 24/06/2024.

Point-d: Unit has installed OCEMS for parameter pH and TOC meter at final storm water drain discharge pit to ensure compliance norms of discharge and connected with GPCB server. Flow meter & PTZ camera is yet not installed at ZLD line hence they are instructed to install PTZ camera and connect it with GPCB/CPCB servers.

Point-e: Flow meter and PTZ camera is yet not installed at ZLD point hence they are instructed to install PTZ camera and connect it with GPCB/CPCB servers.

Point-f: Unit has yet not installed OCEMS at final outlet (RO permeate line) of ETP.

Point-g: During inspection seepage from the boundary wall of the unit is not observed.

Point-h & j: Out of 16 nos. of underground tanks unit has emptied 14 nos. of tanks. Unit has given work order to SVNIT dated-09/07/2024 to inspect all the underground and above ground tanks for leakages/seepages from the tanks.

Point-i: As per record submitted by the unit from 26/06/2024 to 24/07/2024 unit is receiving only @ 15.17% of total capacity.

Written instructions are given to the unit as per inspection note. Photographs taken during inspection are attached herewith.

Location: Ankleshwar
Date: 02.08.2024



R.P.Rana – D.E.E.



L.U.Katariya – S.O.

Photographs taken during inspection



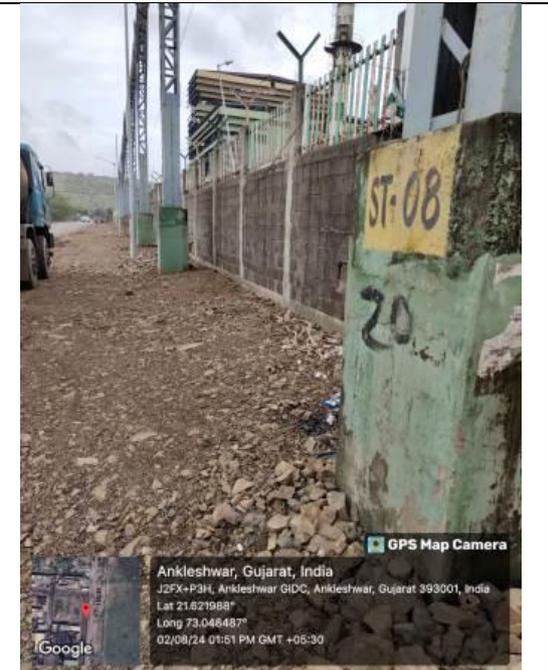
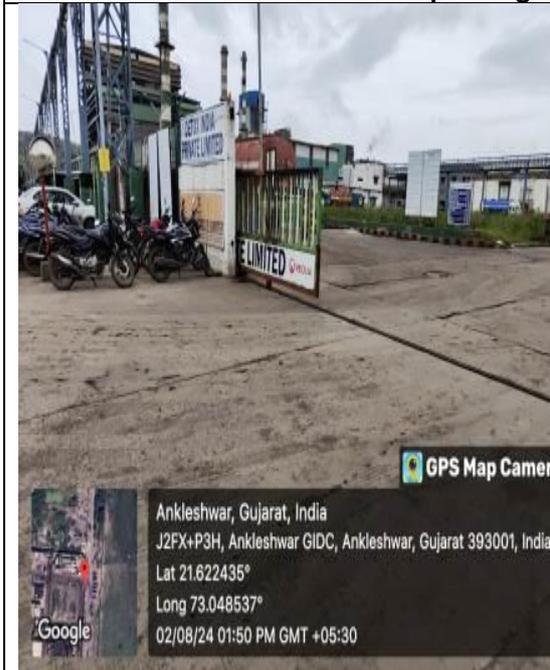
No discharge is observed from SWD outlet of the unit during inspection

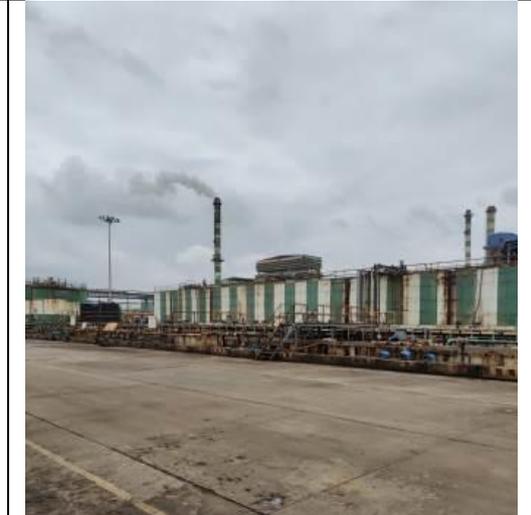


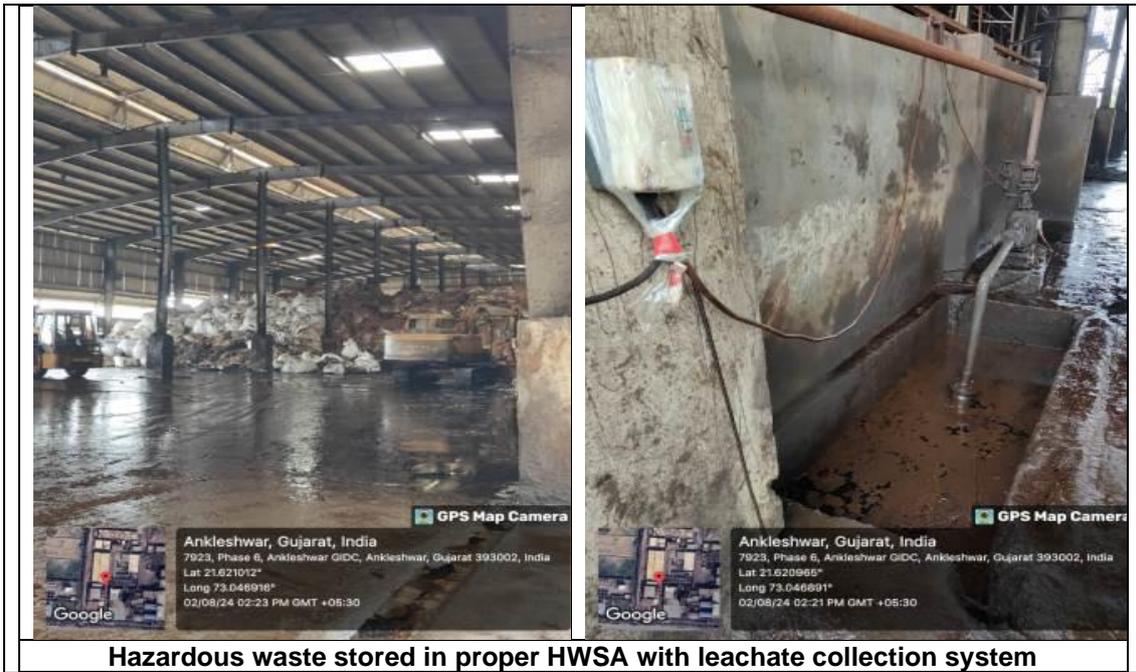
Final collection pit of storm water drain (SWD) provided near the final outlet of SWD is dry



GIDC SWD passing at back side of the unit



| Main gate area of the unit | Area outside the unit near front side boundary wall of the unit |
|--|---|
|  <p data-bbox="635 667 794 696">GPS Map Camera</p> <p data-bbox="256 696 379 891">Ankleshwar, Gujarat, India 7921, Phase 6, Ankleshwar GIDC, Ankleshwar, Gujarat 393002, India Lat 21.62248° Long 73.046626° 02/08/24 02:02 PM GMT +05:30</p> |  <p data-bbox="1166 741 1348 770">GPS Map Camera</p> <p data-bbox="817 770 956 891">Ankleshwar, Gujarat, India 7921, Phase 6, Ankleshwar GIDC, Ankleshwar, Gujarat 393002, India Lat 21.622563° Long 73.046631° 02/08/24 11:48 AM GMT +05:30</p> |
| Area near SWD outlet of the unit found clean & dry | |
|  |  <p data-bbox="1166 1435 1348 1464">GPS Map Camera</p> <p data-bbox="817 1464 956 1592">Ankleshwar, Gujarat, India 7921, Phase 6, Ankleshwar GIDC, Ankleshwar, Gujarat 393002, India Lat 21.622507° Long 73.046722° 02/08/24 11:44 AM GMT +05:30</p> |
| Areas within unit premises found clean & dry | |



Hazardous waste stored in proper HWSA with leachate collection system



GUJARAT POLLUTION CONTROL BOARD

Regional Office - 5009/4, GIDC Estate, Ankleshwar - 393 002. Dist. Bharuch (Gujarat)
Ph. No. : (02646) 222 933 E-mail Id : ro-gpcb-ankl@gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નંબર : 32798

તારીખ : 02/08/2024

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ ખોટાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : સવારના/સાંજના 11:00 તા. 02/08/2024

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. R.P. Rana (DEE)
2. ?
3. ?

પ્રતિ,

Detox India Pvt. Ltd.

Plot No. 7921-22-23

GIDC Ankleshwar

Dist. Bharuch

નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી :-

Ms. Dharmendra Chothani
(GM)

સહી :-

અધિકારીનું નામ :-

હોદ્દો :-

L.U. Kataria
SO

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

662



સરનામું: પ્લોટ નં: ૫૦૦૯/૪, ૭આઈડીસી એકલેમ્પર - ૩૯૩ ૦૦૨, ૭, ભરૂચ

ફોન: (૦૨૬૪૬) ૨૨૨૯૩૩, Website <http://gpcbxgn.gujarat.gov.in>

Email ID (Regional officer) - ro-gpcb-ankl@gujarat.gov.in, (Unit head) uh-gpcb-ankl@gujarat.gov.in

સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી.નં: 32798, કેટેગરી/સ્કેલ: R / L, Latitude/ Longitude: - / -

શ્રીમાન,

આપશ્રીને જણાવવાનું કે. આજ તા. 02/8/24 ના રોજ આપશ્રી ના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઈન્સ્પેક્શન કરેલ છે જે દરમિયાન હવા/પાણી/જોખમી કચરા/.....ના ૧./ ૩./...../.....નમુના પૃથકરણ અર્થે એકત્રીત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમિયાન પર્યાવરણીય કાયદાઓના સંદર્ભે ત્રુટીઓ/ક્ષતિઓ જોવા/જાણવા મળેલ છે જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલાં લેતા અને/અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદ્દાઓ/સુચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં રજૂઆત કરી શકો છો અથવા લેખિત ખુલાસો/સ્પષ્ટતા/પુર્વતા અહેવાલ કામકાજના દિન-૦૩ માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિત માં અથવા XGN પર અથવા Email થી રજૂ કરવા નોટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમિયાન જોવા મળેલ સ્થળસ્થિતિ/ત્રુટીઓ/ક્ષતિઓ/ખામીઓ:

૧. મુલાકાત સમયે એકમના SWD outlet, backside area of boundary wall વગેરે વિસ્તારમાં CCTV camera બંધ નહીં મળતા જે કસુધી કાર્યરત કરી આધારમાં જણાવવા સૂચી.
૨. Internal SWD નો end પરના collector pit સાથે લગાવેલ OCEMS નીચતીનરૂપે Calibration કરી તેના record રજૂ કરવો.
૩. ETP outlet line (RO permeate line) પર flow meter તથા PTZ camera લગાવી જારીને આધારમાં જણાવવા સૂચી, તથા તેને GPCB-CPCB servers નો connectivity સૂચી.
૪. Boiler સાથે scrubber system installation ની કામગીરી કસુધી પુર્ણ કરી કાર્યરત કરવું.
૫. એકમ સારા સ્થાવર સંબંધે કરેલ તમામ undertakings નું સુસ્તરું પાલન કરવું.
૬. Plant operation details with capacity utilization till date from 26.06.2024 ની તારીખ આધારમાં રજૂ કરવા સૂચી.
૭. મુલાકાત સમયે એકમની internal storm water drain મંથર SWD outlet મંથર પણ એકમની બહાર જવું નહીં મળતા તથા પરત્વે એકમની internal storm water drain માં

(પાછળ)



ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

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સરનામું: પ્લોટ નં: ૫૦૦૯/૪, જીઆઈડીસી અક્ષયપુર - ૩૯૩ ૦૦૨, જી.ભરૂચ

ફોન: (૦૨૬૪૬)૨૨૨૯૩૩, Website <http://gpcb.xgn.gujarat.gov.in>

Email ID (Regional officer) - ro-gpcb-ankl@gujarat.gov.in, (Unit head) uh-gpcb-ankl@gujarat.gov.in

અડત પચત main shut-off નો નીચમોડુસાત નીકાલ કરવો .

૮. મુલાકાત સમયે છાત્તા ૧ મહિનાના effluent - w/w received-treated - disposed, fuel consumption, lime dosing with coal, hazardous waste stock - gen-disposal, Reuse-Disposal of RO permeate, Fly Ash disposal, વગેરે દરનાવેળ્ય વિગતે વળુ કરત ન હયા આધારસહ વળુ કરવા .

૯. વર્ષીકરમુને ઘ્યાને લઈ અડમન્ટી કાઈ પ્રકારનું contaminated w/w અડમન્ટી બદાત ન જાય તેની પુરતી તકદારી રાખવી .

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી,
(અધિકારીઓના નામ, હોદ્દો, સહી):

R.P.Rana

R.P.Rana
(DEE)

L.U. Katariya
(SO)

મુલાકાત લેવામાં આવેલ હોય તે એડમના પ્રતિનિધીની રજુઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

મુલાકાત દરમ્યાન અધિકારીશ્રીઓએ.....OC.....મુદાઓ માટે સ્થળસ્થિતિ/સુચનાઓ/સુધારાત્મક પગલાં ભરવા જણાવેલ છે જેમા,

(૧) આ સ્થળસ્થિતિ/સુચનાઓ સાથે હું નીચે સહી કરનાર સંપૂર્ણ સહમત છું .

61-11111

(૨) જેમા દર્શાવેલ સ્થળસ્થિતિ/સુચનાઓમાંથી મુદા નં..... સાથે હું નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજુઆત છે.

એડમના પ્રતિનિધી/આ નોંધ મેળવનાર નું નામ, હોદ્દો અને સહી:

M. D. Dharmendra Chothani
[G.M.]

તા.: 02/08/2024